

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 201
IB-139/ND/2020

IN THE MATTER OF:

Mr. Mahesh Kumar Mittal

...PETITIONER

Vs.

Goldmax Trade N Biz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 05.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

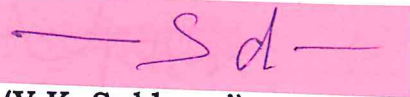
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Harsh Tikoo, Advocate.

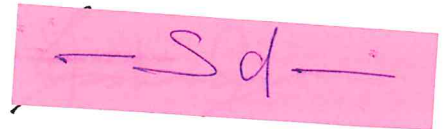
For the Respondent/ Corporate-debtor :Mr. Jitendra Bharti, Advocate.

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor as well as the Learned Counsel for the Corporate-debtor. The Learned Counsel for the Corporate-debtor has prayed for a week's time for settling the matter. The Learned Counsel for the Operational-creditor has acceded to the request made by the Learned Counsel for the Corporate-debtor, therefore, let this matter be listed on 21.01.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**